

Chief Justice's Court

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 4683 of 2018

Petitioner :- Ashok Kumar Shamsa and others

Respondent :- State of U P and others

Counsel for Petitioner :- Mr. Man Mohan Singh, Advocate.

Counsel for Respondent :- Mr. Rama Nand Pandey, Standing Counsel.

Hon'ble Rajesh Bindal,Chief Justice

Hon'ble Piyush Agrawal,J.

The issue, sought to raised in the present petition for public interest, is that certain persons are getting pension fraudulently showing them to be detained as political prisoners during the period when emergency was invoked, i.e., 25.06.1975 to 21.03.1977.

Learned counsel for the State to file affidavit of respondent no. 1 stating as to how many persons are being paid monthly pension as such. The affidavit shall also state as to whether they were the political prisoners and hence, entitled to get pension or were in jail on account of certain other offences committed by them.

Adjourned to April 18, 2022.

Date :- 16.12.2021

Amit Mishra/Rahul Dwivedi

(Piyush Agrawal,J.) (Rajesh Bindal,C.J.)